

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET

APPLICATION NO.: \_\_\_\_\_

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

**09.02.2009**

**OA No. 06/2007 with MA 11/2007**

**Mr. P.N. Jatti, Counsel for applicant.  
Mr. Kumar Gaurav, Proxy counsel for  
Mr. Tej Prakash Sharma, Counsel for respondents.**

**Heard learned counsel for the parties.**

**On observation by the Bench, evidence of adoption of the applicant by his late father, Shri Chotu, may be filed before the Appropriate Authority as the Court has no power to evaluate/appraise evidence of adoption.**

**Learned counsel for the applicant submitted that he wants to withdraw this OA with permission to move another representation before the Appropriate Authority. In case the applicant is aggrieved by the order to be passed by the Appropriate Authority, he may approach the legal forum as per law.**

**The OA is disposed of as having been withdrawn.**

**In view of disposal of the OA, no order is required to be passed in MA NO. 11/2007, which is also accordingly disposed of.**

*B.L.KHATRI*  
**(B.L.KHATRI)  
MEMBER (A)**

*AHQ*

*copy given to*

*No. 368 87*

*10/2/09*